

Annexure-4														
Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563														
Date of commencement of CIRP: 14-08-2024														
List of Creditors as on 14-08-2024 (Based on the claim received upto 21-03-2025)														
List of Unsecured Financial Creditors (Other than financial creditor belonging to any Class of creditors)														
Sr. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	IIFL	27-12-2024	171019	171019	Unsecured	Nil	Nil	No	0.05	-	-	-	-	
2	Kavita Zanwar	27-12-2024	1000000	1000000	Unsecured	Nil	Nil	Yes	-					
3	Suraj Shriniwas Zanwar	27-12-2024	67825745	66300745	Unsecured	Nil	Nil	Yes	-	-	-	1525000	0.00	i.) Rent payment of Rs.1525000 is rejected as it is also paid for Dr. Smith and agreement is single
4	Poonawala Fincorp Ltd.	31-12-2024	78502	78502	Unsecured	Nil	Nil	No	0.02	-	-			
	<b>Total</b>		<b>69075266.00</b>	<b>67550266</b>					<b>0.08</b>			<b>1525000</b>	<b>0</b>	

Notes:

1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.

The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.